

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) No rebate is permissible on the House Rent Allowance under the Income-tax Act. Therefore the question does not arise.

(b) and (c). Do not arise.

Memorandum from Tea Board Employees Association

6279. SHRI VASANT SATHE: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have received a Memorandum from the Tea Board Employees' Association, New Delhi;

(b) if so, what are the main demands of the employees; and

(c) the action taken or proposed to be taken by Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) Yes, Sir

(b) The demands of the Tea Board Employees' Association, New Delhi are as under:—

- (i) Enhancement of House Rent Allowance from 15 per cent to 30 per cent;
- (ii) Payment of Bonus;
- (iii) Promotion of Attenders;
- (iv) Provision of Staff Quarters;
- (v) Filling up of vacant posts of Demonstrators Sub-Inspectors, Head Clerks, Accountant etc.;
- (vi) Implementation of Internal Rational Transfer policy;
- (vii) Healthy accommodation for staff in Zonal Office;
- (viii) Restoration of electricity in Association's Office;
- (ix) Complete halt of anti-labour policy, harassment of employees and favouritism etc.
- (x) Removal of Special Officers; and

(xi) Open enquiry for distribution of tea caddies and expenditure on all Heads etc.

(c). The demands made by the Association are under consideration.

Voluntary Export from Cotton Textile Industry

6280. DR. H. P. SHARMA: Will the Minister of COMMERCE be pleased to state:

(a) whether India's cotton textile industry has decided to undertake a voluntary obligation to export 15 per cent of its production in 1973;

(b) how far this voluntary undertaking is likely to meet the export targets fixed by Government in respect of the cotton textile industry; and

(c) what steps are taken by Government to strictly regulate the production in accordance with the programme and policy and to ensure that no undeclared production is undertaken by the mills?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) Yes, Sir.

(b). Indications are that the export targets will be achieved except in yarn where production has been already hit by power shortage.

(c). Government is not regulating the production pattern of individual mills. As far as undeclared production being undertaken by the mills is concerned, the question does not arise as textile goods are subjected to excise levies and excise authorities maintain account of all goods leaving the mill premises. Under a Notification issued by the Textile Commissioner under the Cotton Textiles (Control) Order, 1948, all manufacturers of yarn, cloth and processed fabrics are statutorily required to furnish complete details of their production every month.